IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

ITEM No. 111
(IB)-228(PB)/2019

IN THE MATTER OF:

Mr. Suresh Garg & Radha Garg	....	Applicant/petitioner
v.		
M/s. Piyush Colonisers Ltd.	....	Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 10.04.2019

Coram:
CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT
For the petitioner: Mr. Vivek Aggarwal, Adv.
For the respondent: -

ORDER

Reply has been filed and a copy thereof has been furnished to the counsel for the petitioner.

Ld. Counsel for the respondent shall also pay the cost during the course of the day.

Rejoinder, if any, be filed within ten days with a copy in advance to the counsel opposite.

List for arguments on 01.05.2019.

-Sd-
(M.M.KUMAR)
PRESIDENT

-Sd-
(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

10.04.2019
Ritu Sharma